

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 297 of 2014**

**Dated : 09<sup>th</sup> January, 2015**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**M/s The South Indian Sugar Mills Association & Ors. .... Appellant(s)  
Versus  
Andhra Pradesh Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant (s) : Mr. Challa Gunaranjan and  
Mr. M.Indrani

Counsel for the Respondent (s) : Mr. K. L. D. S. Vinober for Resp. Nos. 3  
& 5

**ORDER**

Admit.

The learned counsel for the respondent Nos. 3 & 5 wants to file vakalatnama today and are seeking some time to file reply / counter affidavit to the appeal memo. He is granted two weeks time to file the same. Rejoinder, if any, may be filed within a week.

List the appeal for hearing on **09<sup>th</sup> February, 2015.**

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

*sh/jp*